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O.A. No. 900 of 2010

Janardan Sathua.....Applicant  
Vs  
Union of India & Ors.....Respondents

Order dated: 04.02.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)  
Hon'ble Shri A.K.Patnaik, Member (Judl.)

Heard Mr. S.N.Biswal, Ld. Counsel for the applicant and Mr. S.Barik, Ld. Additional Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

The applicant, who has retired from the Govt. service on 29.02.2008, has approached this Tribunal with the following prayers:

“to allow the O.A. by quashing Annexure-1 so far as the calculation of arrear dues are concerned and the Respondents may be directed to release the applicant's arrear dues such as 6<sup>th</sup> Pay Commission 60% arrear salary + Revised Gratuity + Revised Leave Salary + Any other retirement financial benefits as soon as possible.”

In course of hearing for admission of the O.A., Ld. Counsel for the applicant submitted that though a representation vide Annexure-A/2 has been filed by the

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applicant before the Respondent No.3 on 26.04.2010, the same is still pending.

Since, the representation of the applicant is still pending with the Respondents, as agreed to by the Ld. Counsel for the parties, without going into the merits of the case, the O.A. is hereby disposed of at the stage of admission directing Respondent No.3 to consider the pending representation, as at Annexure-2, in terms of the extant rules and pass a reasoned order within 90 days from the date of receipt of a copy of this order.

Send copies of this order, along with copy of the O.A., to Respondent No.3 and free copies of this order be handed over to the Ld. Counsel for the parties.

  
MEMBER (J)

  
MEMBER (A)

R.K